

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.417
IA/941/ND/2024 IN IB/7/ND/2023

IN THE MATTER OF:

Canara Bank	...	Applicant
Versus		
Sh. Biren Sabharwal	...	Respondent

Under Section 95(1) Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. Naman Shukla, Adv.
For the Respondent	: Ms. Shruti Nayar, Adv.
For the RP	: Mr. Brijesh Kumar Tamner, Mr. Prateek Kushwaha

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Resolution Professional and Learned Counsel for the Personal Guarantor and Learned Counsel for the applicant are present through video-conferencing. Pleadings are complete. Let this matter be posted to 09.08.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**